

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA-164/90 in

DATE OF DECISION: 16/11/1990

OA-894/86

SHRI SHUGAN CHAND GAUR

...PETITIONER

VERSUS

DELHI ADMINISTRATION & OTHERS

...RESPONDENTS

SHRI O.P. TYAGI

COUNSEL FOR THE PETITIONER

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

Review Application (RA) No.164/90 has been filed by the petitioner with a view to seeking review of the judgement delivered on 17.9.1990 in OA-894/86 by the Tribunal. The Tribunal in the judgement (supra) had allowed the application partly, ordering that "the seniority of the applicant in Grade-II (E) should be fixed with effect from 28.8.1971 instead of 8.3.1968", as claimed by the applicant.

The grounds and the reasons given in the RA, justifying the review of the judgement are not different from those which were preferred in the main application (OA-894/86).

We have given careful consideration to all aspects of the case. There is no new fact which has been

brought out by the petitioner in the Review Application nor is there any error apparent on the face of the record. We are, therefore, not inclined to consider the prayer of the petitioner.

The R.A. is, accordingly, rejected.

*I.K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER(A) 16/4/1990

*A.B.*  
(AMITAV BANERJI)  
CHAIRMAN